

(4)

C.A.T. Bench, JAIPUR

Date of Order	Orders
13.8.99	<p>None present for the applicant. Mr. K.N. Shrimal - Counsel for respondents.</p> <p>The learned counsel for the respondents submits that the impugned order which was challenged by the applicant in this O.A has been withdrawn and the applicant has been transferred and posted at a place from where he was transferred and he has joined on 12.8.99 in the afternoon. He has filed photostat copy of the order as well as the joining report. The same be placed on record.</p> <p>Since none is present for the applicant and in view of the submissions made by the learned lawyer for the respondents, this O.A has become infructuous. Therefore, this O.A is dismissed as having become infructuous.</p> <p style="text-align: right;"><i>S.K. Agarwal</i> (S.K. Agarwal) Member (J.).</p> <p><i>Received Kamal 20/8/99</i></p> <p><i>107/99</i></p> <p><i>Central Admin. Staffing Tribunal JAIPUR Section is Case is 107/99 Fit For Consideration Requested For Consideration Received 20/8/99 by Dealing Asstt. Record & Keeper (Quartermaster)</i></p>